

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3086
ANSWERED ON:19.08.2011
PROTECTION OF TRIBAL LAND
Gowda Shri D.B. Chandre;Haque Shri Sk. Saidul

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the tribal land has been acquired by some big industries and the State Governments in some States during the last three years and the current year;
- (b) if so, the details thereof. State-wise and year-wise;
- (c) the number of tribals affected and number out of them rehabilitated during the above period. State-wise and year-wise;
- (d) whether the Government proposes to modify the existing laws to protect the tribal lands from alienation;
- (e) if so, whether the Government also proposes to rehabilitate the evicted tribals in the areas which are congenial to their culture and life style;
- (f) if so, the details thereof; and
- (g) the financial assistance provided to them in this regard during the last three years and the current year. State-wise and year-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

- (a) to (c): Land and its management is a subject matter of the State List and Land Acquisition is a subject matter of the Concurrent List of the Constitution. For various projects Land is acquired by the States/UTs. The data related to acquisition of tribal land by big industries and State Governments is not maintained by this Ministry.
- (d) to (f): As Land and its management is a subject matter of State List, Land acquisition is done by the States/UTs. Various States/UTs have enacted their own laws to prevent alienation of tribal lands and have policies for rehabilitation and resettlement of displaced tribals.
- (g) In view of the reply above, the question does not arise.